

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A./100/3319/2017
M.A./100/2282/2019

New Delhi, this the 22nd day of July, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

H.S. Kaim, Aged 58 years
S/o Late Shri Nathu Ram
R/o Quarter No.614, Sector-VIII
R.K. Puram, New Delhi-110022
(Presently working under the Land & Building
Department, Vikas Bhawan,
I.T.O., New Delhi-1)Applicant

(Through Shri Siddharth Verma, Advocate)

Versus

1. The Govt. of NCT of Delhi
Through its Chief Secretary,
5th floor, Delhi Secretariat,
I.P. Estate, New Delhi
2. The Chief Electoral Officer,
Govt. of NCT of Delhi
Old St. Stephens College Building,
Kashmiri Gate, Delhi
3. Food Supply & Consumer Affairs Department,
Govt. of NCT of Delhi
Through its Secretary,
K-Block, Vikas Bhawan,
I.P. Estate, New Delhi.
4. The Superintendent
Department of Vigilance
4th Floor, I.P. Estate,
New Delhi
5. Land & Building Department
Through its Secretary,
B-Block, Vikas Bhawan,
I.P. Estate, New Delhi-110002 ... Respondents

(Through Shri Sanjay Kumar Pathak, Advocate for respondents 3 to 5)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman

M.A.2282/2019 is filed with a prayer to permit the applicant to withdraw the OA. We allow the M.A. and permit the OA to be withdrawn. The OA shall stand dismissed as withdrawn. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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